

Central Administrative Tribunal
Jabalpur Bench

CCP No. 70/05

Thursday, this the 23rd day of March, 2006

C O R A M

Hon'ble Dr.G.C.Srivastava, Vice Chairman
Hon'ble Mr.G.Shanthappa, Judicial Member

Sunderlal

S/o Late Shri Laxminarayan
R/o H.No.555, Sanjay Gandhi Nagar
Cantt.Jabalpur.

Applicant

(By advocate: None)

Versus

1. Brig.N.P.Sharma
Commandant
Headquarter, 1 STC
Jabalpur.

2. Col.A.K.Goyal
Commanding Officer
Depot Regiment
Corps of Signals
Jabalpur

3. The Secretary
Union of India
Ministry of Defence
New Delhi.

Respondents.

(By advocate None)

O R D E R (oral)

By Mr.G.Shanthappa, Judicial Member

Case called. Neither the petitioner nor the counsel for the petitioner is present and also there is no representation for the respondents.

2. We perused the pleadings



3. The Contempt Petition has been filed by the petitioner being aggrieved by the order of this Tribunal in OA 655/04 dated 14.2.05. The Tribunal had directed the 3rd respondents to take the applicant on duty from the date the petitioner rejoined duty. Regarding the period of absence from 6th May 2003 to the date of joining the 3rd respondent-department, the applicant was directed to make a fresh representation to respondent No.3 within 15 days from the date of rejoining and the 3rd respondent was directed to consider and dispose of the said representation by passing a detailed order within a period two months from the representation in accordance with rules.

4. After receipt of notice, the respondents have filed a reply statement stating that the applicant has been taken on duty on 15.2.05 and as directed by the Tribunal an amount of Rs.25,299/- was also paid to the petitioner by way of a cheque. Respondents have also produced a copy of the cheque as per R-3.

5. We have perused the pleadings and we find that the respondents have complied with the directions of the Tribunal. If the applicant is still aggrieved, he is at liberty to approach the respondents by way of representation. We do not find ^{any ground} to proceed further in respect of the contempt proceedings. Accordingly we discharge the notice and drop the contempt proceedings.

(J. Shanthappa)
Judicial Member

(Dr.G.C.Srivastava)
Vice Chairman

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प्राणांकन संग ओ/व्या..... अवलम्पुर, दि.....
 परिवहन वाहनों की विवरणः—
 (1) राजिन लग्जरी वाहन, अवलम्पुर, जगदलपुर
 (2) अविन्द्री वाहन, अवलम्पुर, जगदलपुर
 (3) प्रसादी वाहन, अवलम्पुर, जगदलपुर
 (4) रामदासी वाहन, अवलम्पुर, जगदलपुर
 राज्यकाल एवं अवलम्पुर, जगदलपुर
 दिनांक ३०/०८/१९४८
 दिनांक ३०/०८/१९४८
 दिनांक ३०/०८/१९४८

Agreed
12/3/06